



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 163 of 2005

Applicant(s) R. B. Rana Respondent(s) Union of India & Others  
Advocate for Applicant(s) M/S. N.R. Routray Advocate for Respondent(s)  
S. Misra

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>J. P. O of Rs. 50/- filed Copy Served. for Registration.</p> <p>28/4/05</p> <p>For Admonition &amp; Information - copy law.</p> <p>28/4/05</p>	<p>REGISTER</p> <p>28/4/05 Registrar</p> <p><u>Order dated 29.4.05</u></p> <p>Heard Shri N.R. Routray, Ld. Counsel for the applicant and Shri R.C. Rath, Ld. Standing Counsel (on whom a copy of this O.A. has been served) appearing on behalf of the Respondent-Railways and perused the records placed before us.</p> <p>In course of hearing Shri Rath pointed out that as per the provision of the Scheme for grant of A.C.Ps. to the railway servants, a Screening Committee has been set up by the Standing Committee which meets twice a year (during the first week of January of the previous Financial Year and during the first week of July of any Financial Year) to process the</p>

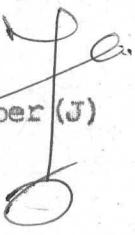
## Notes of the Registry

## Orders of the Tribunal

cases. It is in this connection, Shri Rath submitted that the matter may be forwarded to the Committee for considering the grievances with regard to ACP, as raised herein.

Having heard the Ld. Counsel of both the sides, we dispose of this O.A. with direction that the application be sent to the Screening Committee to be held in the month of July, 2005 to consider the case of the applicant. A copy of the O.A. may be treated as part of the representation to be put up before the Committee.

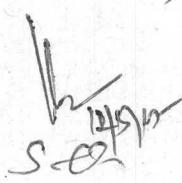
With the observation and direction as made above, this O.A. is disposed of at the stage of admission. No costs.

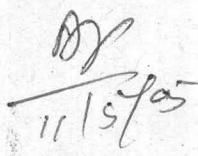
  
Member (J)

  
Vice-chairman  
29/06/05

Copy of order dt. 29/6/05  
a/w of copy issued  
to all the respects.  
by Posts.

The same copy of  
order issued to the  
Counsel for both  
sides.

  
S.C.

  
D.P.  
11/15/05